

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.105/2001

Wednesday this the 27th day of June 2001.

CORAM

HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

S.Manoj Kumar  
'Karthika', Chottanikkara  
Ernakulam District.

Applicant

[By advocate Mr.K.R.B.Kaimal]

Versus

1. Union of India represented by  
the Secretary to Government of India  
Ministry of Communications  
Department of Posts  
New Delhi.
2. The Director General  
Department of Posts  
New Delhi.
3. The Chief Postmaster General  
Kerala Circle, Trivandrum.
4. The Postmaster General  
Central Region, Kochi.
5. The Senior Superintendent of Post Offices  
Ernakulam Division  
Ernakulam.

Respondents.

[By advocate Mr. S.K.Balachandran, ACGSC]

The application having been heard on 27th June, 2001,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

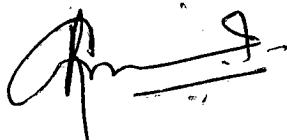
Applicant, the eldest son of Smt.S.Remani who died on 5.9.97 while employed as Postal Assistant in Trippunithura Post Office and while under orders of transfer to Mattancherry Post Office under the administrative control of the 5th respondent has filed this OA seeking the following reliefs:



- (i) an order quashing/setting aside Annexure A-7 and the decision referred to therein.
- (ii) an order directing the respondents to reconsider the request for compassionate appointment to the applicant, and to issue orders granting an appointment to which he is qualified.
- (iii) such other order or direction as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

2. After arguing the matter for some time, learned counsel for the applicant submitted that the applicant would be satisfied if permission is granted to him to submit a representation to the first respondent - Secretary to the Government of India, Ministry of Communications, Department of Posts, New Delhi to reconsider the decision regarding his case for appointment on compassionate grounds, and a direction may be given to the first respondent to dispose of the said representation within a time limit. Learned counsel for the respondents has no objection in adopting such a course.

3. In view of the above submission, this OA is disposed of granting liberty to the applicant to submit a representation to the first respondent - Secretary, Ministry of Communications, Department of Posts, New Delhi detailing therein his grievance in the matter of appointment on compassionate grounds within a

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period of two weeks from today. If such a representation is received, the first respondent shall dispose of the same by a detailed order within a period of three months from the date of receipt of the said representation.

4. OA is disposed of as above with no order as to costs.

Dated 27th June, 2001.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

aa.

Annexure referred to in this order:

A-7 True copy of the order No.B1/5-16/31 dated 23.11.2000 issued by the 5th respondent.